SHRI MAHESWAR NAIK: May I know to what extent this will be a labour-saving device?

DR. MONO MOHAN DAS: advantages of these machines are two: one is the manufacture of superior types of bricks to those prepared by hand-moulding; second is the increased production per man hour.

\*307 and \*308. [For answers, vide cols. 2030—2034.]

### DELHI MUNICIPAL COMMITTEE

- ♦309. SHRI MAHABIR PRASAD: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) when the term of the present Delhi Municipal Committee will expire;
- (b) will the Delhi Municipal Corporation be set up before expiration of the term of the present Delhi Municipal Committee; and
- (c) if the answer to part (b) above be in the negative, what arrangements Government propose to make during the intervening period?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI B. N. DATAR): (a) The present term of the Delhi Municipal Committee expires on November 25, 1957;

- (b) No; it will not be possible to set up the Delhi Municipal Corporation before that date.
  - (c) The matter is under consideration.

SHRIMATI YASHODA REDDY: May I know whether New Delhi will be included in this newly formed Delhi Corporation?

SHRI B. N. DATAR: All these questions will be clear when the Bill is Introduced in Parliament

SHRI MAHESWAR NAIK: May I know when the Corporation is going to be set up and when legislation for this is coming before the House?

SHRI B. N. DAT AR: It is our desire to introduce the Bill during this session; if that were not possible, we want to have it passed during the next and thereafter the Delhi Municipal Corporation, after preliminaries, would come into being.

SHRI MAHABIR PRASAD: Is the Government considering the question of extending the term of the Delhi Municipal Committee?

SHRI B. N. DATAR: There is still time. We shall consider that.

SHRI M. VALIULLA: Have representations been received on the subject?

SHRI B. N. DATAR: There are various suggestions which have been made.

#### LAW COMMISSION

- \*310. Dr. Shrimati SEETA PAR-MANAND: Will the Minister of LAW be pleased to state:
- (a) when the Law Commission is expected to submit its report;
- (b) whether any representation for including a woman on the Commission was made to Government: and
- (c) if so, what was the reason for not appointing a woman on the Commission?

THE MINISTER .OF LAW (SHRI A. K. SEN): (a) The Law Commission expects to submit its report on the reform of judicial administration by the end of this year.

- (b) No.
- (c) Does not arise.

DR. SHRIMATI SEETA PARMANAND: Is it not a fact that the All India Women's Conference made a

representation? On what authority, I do not know, a reply has been given that no representation has been received.

Oral Answers

SHRI A. K. SEN: No representation was made to the Ministry.

SHRI B. K. P. SINHA: Does not the Government know that there are eminent and distinguished women jurists who are Members of this Parliament?

SHRI A. K. SEN: I am very glad to receive that information, but I may suggest that the law does net make any discrimination between the sexes.

DR. SHRIMATI SEETA PARMANAND: Is it not very much necessary that Government should have taken note of this representation made, if not to the Ministry, but to the Prime Minister that a woman should be included in the Commission when there are many women in the country who could have been appointed?

MR. CHAIRMAN: He is well aware of it.

SHRI A. K. SEN: The claims of the fairer sex are always hi the mind of the Government

Dr. P. C. MITRA: May 1 know whether this Commission consists of lawyers only?

SHRI A. K. SEN: The Law Commission consists of a sitting Chftf Justice of the Bombay High Court, an ex. Chief Justice, Justice P. Satyanarayan Rao, the Attorney General and, I think, another ex-Judge, Mr. Justice G. N. Das. I presume they were all lawyers some time or other.

DR. SHRIMATI SEETA PARMANAND: May I know how many places has this Commission visited so far and how many sittings has it had?,

SHRI A. K. SEN: It is difficult to mention the places, but I think that almost all the States have been visited by the Commission.

SHRI P. C. BHANJ DEO: May I know if it is not a fact that the Law Commission has submitted three or four reports so far to the Government?

to Questions K., 2002

SHRI A. K. SEN: The Law Commission's work is divided into two categories. The first category is concerned with the reform of the judicial administration. No report on that has been made except one interim report which we have received only recently. The final report is expected to be completed by the end of this year. The second branch consisis of statute revision which is more or less of a permanent nature, and the Law Commission has submitted four reports on four different statutes up till now. In due course they will be published.

SHRI P. N. SAPRU: May I know whether it is essential that the Law Commission should consist only of lawyers and judges? Is it not desirable to have elements representing the social sciences and social services also?

SHRI A. K. SEN: I have no doubt that when statutory reform regarding social legislation and legislation on commercial matters is undertaken, the concerned interests are consulted and their evidence is taken, but I should imagine that it is pre-eminently desirable that the Commission as such should consist of persons well-versed in law.

SHRI B. K. P. SINHA: Is Government aware that in the Evershed Committee in England, public men, sociologists, scientists and literateur were all included?

SHRI A. K. SEN: Whether they were all represented or not I cannot say definitely, but as far as my recollection goes, two persons other than lawyers were represented, but they were all well-versed in laws on their subjects.

SHRI P. N. SAPRU: Is it not desirable that sociologists and persons who have a social philosophy and who

have experience of social work should sit as members and not appear merely as witnesses before the Commission?

SHRI A. K. SEN: It is a matter of opinion. There are two opinions on the subject.

SHRI V. K. DHAGE: Has the time originally fixed for submission of the report been extended and if so by what period?

SHRI A. K. SEN: There is no time limit fixed for the submission of its report by the Law Commission.

SHRI P. N. SAPRU: Is any salary being paid to some or all of the members of the Law Commission or are any other emoluments in any other shape being paid to the members of the Law Commission and if so what those emoluments are?

SHRI A. K. SEN: I want notice for that.

SHRI B. B. SHARMA: Is il not desirable that persons well versed in the ancient law of India and the Hindu law and the Muhammadan law should be represented there?

SHRI A. K. SEN: They are already there.

DR. R. P. DUBE: Is it not a fact that the Commission has not visited three States, Bihar, Orissa and Madhya Pradesh?

SHRI A. K. SEN: They have certainly visited Patna as far as my recollection goes. About Cuttack I am not very certain but I shall certainly make enquiries.

# मिस्र स्थित भारतीय सेना के कर्मवारियों के लिये मनोरंजन के प्रवन्ध

\*३११ श्री नदाब सिंह चौहान: क्या प्रतिरक्षा मंत्री यह बतान की कृपा करेंगे कि:

(क) मिस्र स्थित श्रन्तर्राष्ट्रीय भाषात सेना में भेजे गये भारतीय सेना के कर्मचारियों के मनोरंजन के लिये सरकार ने क्या क्या प्रबन्ध किये हैं;

- (ख) विदेश में सेवा करने के कारण उन्हें क्या क्या विशेष सुविधार्ये मिली हुई हैं; ग्रोर
- (ग) इस सेना पर प्रति मास कितना खर्च हो रहा है?

### + [RECREATION ARRANGEMENTS FOR THE INDIAN ARMY PERSONNEL STATIONED IN EGYPT

- •311. SHRI NAWAB SINGH CHAUHAN: Will the. Minister of DEFENCE be pleased to state:
- (a) the arrangements made by Government for the recreation of the Indian Army personnel sent with the International Emergency Force stationed in Egypt;
- (b) the special concessions allow ed to them for serving abroad; and.
- (c) the expenditure per mensem incurred on this contingent?!

त्रतिरक्षा उपमंत्री (सरदार एस० एस० मजीठिया): (क) अपनी फौजों को हिन्दी में डाकुमेण्ट्री छायाचित्र और समाचार चित्र, सभाचारपत्र और पत्रिकाएँ दी जातीं हैं।

- (ख) एक विवरण जिस में यह रियायतें दी गई हैं सभा के पटल पर रख दिया गया है।
- (ग) भारत सरकार द्वारा इस ट्कड़ी
  पर किया गया मासिक खर्च १.८६ लाख
  रुपये है।

## विवरण

मिस्र स्थित भारतीय सेना के कर्मचारियों को दी गई विशव रियायतें

मिस्र में अन्तर्राष्ट्रीय अभात सेना के साथ सेवा कर रहं अपने मैन्यदल को दी गई रियायतें निम्नलिखित हैं.—